

BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 63/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2017**

Name of the Company: Bharatbhai Vrajalbhai Selani  
(Dev Cotex Pvt Ltd.)  
V/s.  
State Bank of India

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Biju Nair	Advocate	Respondent (SBI)	<u>Biju</u>
2.	Mohit Gupta	Adv	Applicant Meht	<u>Mohit</u>

**ORDER**

Learned Advocate Mr. Mohit Gupta i/b A R Gupta & Associates present for Corporate Applicant/ Corporate Debtor. Learned Advocate Mr. Biju Nair present for (State Bank of India).

Learned Advocate Mr. Biju Nair filed Vakalatnama for (State Bank of India).

Proof of service of notice filed.

SBI counsel requested time to file objection.

List the matter on 11.08.2017 for objection, if ~~any~~ and for hearing before admission.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 4th day of August, 2017.